

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

LIBRARY

OA. 350/1960/2018

Date of order: 01.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

SUKUMAR KUNDU
VS.
CENTRAL EXCISE & CUSTOMS

For the Applicant : Mr. A. K. Manna, Counsel

For the Respondents : Mr. K. K. Maity, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Since draft seniority list has been prepared to grant promotion to the Post of Inspector, the grievance for which prayer (A) has been made, has been redressed already by the authorities.

2. In regard to prayer (B) and (C), the respondents shall duly consider the prayer after finalising the draft seniority list of Senior Tax Assistant and pass appropriate order.

3. In regard to payment of arrears, Id. Counsel for the respondents would agree and therefor the applicant shall be at liberty to file representation asking for release of arrears within 4 weeks, which if preferred shall be considered by the appropriate authority in accordance with law and disposed of with a reasoned and speaking order to be issued within 8 weeks thereafter, and shall grant to the applicant arrears, as he would be entitled to, in accordance with law.

4. It goes without saying that the private respondents shall have the right to agitate or object to the draft seniority list by way of a fresh O.A if so advised.

5. Accordingly, O.A. stands disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)
pd

(Bidisha Banerjee)
Member (J)